

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2601**  
ANSWERED ON 02.08.2018

**CONSTRUCTION OF BARRAGES ON MAHANADI RIVER**

2601. DR. KULAMANI SAMAL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the details and the number of barrages constructed over river Mahanadi by Chhattisgarh during the last three years;
- (b) whether such action has affected water flow to Odisha; and
- (c) if so, the details thereof and the remedies proposed in this regard?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND  
GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) As intimated by Government of Chhattishgarh, four Barrages viz Samoda, Basantpur, Mironi and Kalma have been constructed across Mahanadi during the last three years. And construction of another two Barrages namely, Sheorinarayan and Saradih are 80.27% and 90.08% complete, respectively.

Government of Odisha submitted complaint dated 19.11.2016 to Union Government under Section 3 of the Inter State River Water Dispute (ISRWD) Act, 1956 to constitute Mahanadi Water Tribunal in which inter-alia likely adverse effect of planned utilisation of 0.84 Million Acre Feet (MAF) from six barrages projects on State of Odisha was raised.

Simultaneously, Government of Odisha filed Original Suit No.1/2017 before Hon'ble Supreme Court for restraining Government of Chhattisgarh from continuing construction and operation of six industrial barrages and taking up any future project. The Original Suit was disposed of in the final hearing on 23.01.2018 with directions to the Central Government to constitute Water Dispute Tribunal for adjudication of the water dispute between the concerned States within a period of one month from the date of order. Accordingly, the Central Government has constituted Mahanadi Water Disputes Tribunal vide Gazette Notification dated 12.03.2018 for adjudication of water disputes. Presently, the matter is sub-judice before the Hon'ble Tribunal.

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